

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 310 OF 2017 &
IA NO. 773 OF 2017**

Dated: 19th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Reliance Infrastructure Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

Admit. Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1 and seeks four weeks time to file reply.

List the matter on **30.01.2018**. In the meantime, learned counsel for the respondents may file reply on or before 17.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**